MR. CHAIRMAN: Thank you, Siva. This suggestion has to be kept in mind and it has to be passed on to the Minister of Culture. The Minister of Irrigation is here, please take note of it and pass it on to the Minister of Culture. This is a good suggestion that has to be looked into. The next Zero Hour Mention is of Shri V. Vijayasai Reddy.

Need for establishment of a new Bench of the Central Administrative Tribunal (CAT) at Visakhapatnam

SHRI V. VIJAYASAI REDDY (Andhra Pradesh): Sir, the Central Administrative Tribunals (CAT) are established under Article 323 (A) of the Constitution, primarily, for adjudication of disputes and complaints with respect to service matters of public servants and post-holders working under the Central Government.

The State of Andhra Pradesh is the largest and thickly populated State without a bench of a Central Administrative Tribunal (CAT). Sir, Andhra Pradesh currently has over about 50,000 Central Government employees with over 60 per cent residing in its executive capital at Visakhapatnam. Due to the absence of a Central Administrative Tribunal (CAT) Bench in Andhra Pradesh, the petitioners, many of whom are retired, have to travel to Hyderabad, in Telanaga, even for adjudication of their matters and for resolution of their disputes. This inter-State travel is causing great inconvenience to many of the petitioners. Visakhapatnam is ideal for a new CAT bench, as it has many Central Government offices such as steel plant, shipping and port trusts, HSL, DCIL, Railways, Airport, Customs, HPCL, LIC, etc., there are many public sector undertakings that are located in Visakhapatnam wherein thousands of employees are working. Sir, I would, therefore, request the hon. Law Minister to take steps towards setting up of a new CAT Bench with its Chairman and Members in Visakhapatnam. Thank you, Sir.

DR. SASMIT PATRA (Odisha): Sir, I associate myself with the matter raised by the hon. Member.

Need to fill the vacancies in Government Departments and Ministries

श्री मल्लिकार्जुन खरगे (कर्नाटक): चेयरमैन सर, कोरोनावायरस महामारी और बिना सोचे-समझे लगाए गए लॉकडाउन के कारण जहां उद्योग-धंधे चौपट हो गए हैं, वहीं नौकरीपेशा लोगों के लिए यह महामारी विकराल संकट बनकर आई है। लोगों के रोज़गार छिन गए और बेरोज़गारी बढ़ गई है। वर्ल्ड बैंक ने भारत को सलाह दी थी कि बेरोज़गारी पर काबू पाने के लिए भारत को हर वर्ष 81 लाख नौकरियां पैदा करनी होंगी। जब नरेन्द्र मोदी जी प्रधान मंत्री बने थे, तो

उन्होंने देश के युवाओं से वादा किया था कि हर वर्ष वे 2 करोड़ युवाओं को रोज़गार दिलवाएंगे, लेकिन स्थिति यह है कि देश में 14 करोड़ लोग बेरोज़गार हो गए हैं।

सर, नई नौकरियां पैदा करना तो दूर, गवर्नमेंट सेक्टर, पब्लिक सेक्टर, हेल्थ सेक्टर, एजुकेशन, पुलिस इत्यादि में जो लगभग 20 लाख वेकेंसीज़ खाली पड़ी हैं, उन पर भी सरकार भर्ती नहीं कर रही है। उदाहरण के तौर पर केन्द्रीय विद्यालय में 5,950 पद, पुलिस फोर्स में 5,28,396 पद और मिनिस्ट्री ऑफ एजुकेशन में 263 पद खाली पड़े हैं। मंत्रालयों में एससी/एसटी और ओबीसी के 9,165 पदों का बैकलॉग चल है। हाईकोर्ट में कम से कम 400 जजेज़ की वेकेंसीज़ खाली हैं, साथ ही सुप्रीम कोर्ट में भी जजेज़ की वेकेंसीज़ खाली हैं।

MR. CHAIRMAN: Right Khargeji.

श्री मल्लिकार्जुन खरगे: इसके अलावा Central Universities, teaching staff, non-teaching staff में कम से कम 5,000 पद खाली हैं। 2019 के आंकड़ों के अनुसार, Indian Post में कम से कम 56,506 पद खाली हैं। Indian Railways में 2,50,410 वेकेंसीज़ खाली हैं, साथ ही Government Elementary Schools में 10 लाख से भी ज्यादा वेकेंसीज़ खाली हैं।

महोदय, मैं आपके माध्यम से सरकार से यह अनुरोध करता हूं कि ये जो 20 लाख नौकरियों के पद खाली हैं, जल्द से जल्द इनमें emergency recruitment करके ज्यादा से ज्यादा युवाओं को नौकरी दी जानी चाहिए। मैं आपसे निवेदन करूंगा कि आप सरकार को डायरेक्शन दें कि यदि नई वेकेंसीज़ क्रिएट करने की आवश्कता नहीं है, तो कम से कम जो वेकेंसीज़ खाली पड़ी हैं, उन वेकेंसीज़ को भरे जाने का अगर आदेश करेंगे, तो अच्छा होगा।

SHRI KANAKAMEDALA RAVINDRA KUMAR (Andhra Pradesh): Sir, I associate myself with the matter raised by the hon. Member.

SHRIMATI JAYA BACHCHAN (Uttar Pradesh): Sir, I also associate myself with the matter raised by the hon. Member.

श्री विशम्भर प्रसाद निषाद (उत्तर प्रदेश): सर, मैं भी माननीय सदस्य द्वारा उठाए गए विषय से स्वयं को सम्बद्ध करता हूं।

चौधरी सुखराम सिंह यादव (उत्तर प्रदेश): महोदय, मैं भी माननीय सदस्य द्वारा उठाए गए विषय से स्वयं को सम्बद्ध करता हूं।

DR. SASMIT PATRA (Odisha): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI N.R. ELANGO (Tamil Nadu): Sir, I also associate myself with the matter raised by the hon. Member.

श्री नीरज डांगी (राजस्थान): सर, मैं भी माननीय सदस्य द्वारा उठाए गए विषय से स्वयं को सम्बद्ध करता हूं।

SHRI M. SHANMUGAM (Tamil Nadu): Sir, I also associate myself with the matter raised by the hon. Member.

DR. L. HANUMANTHAIAH (Karnataka): Sir, I also associate myself with the matter raised by the hon. Member.

श्री पी.एल. पुनिया (उत्तर प्रदेश): महोदय, मैं भी माननीय सदस्य द्वारा उठाए गए विषय से स्वयं को सम्बद्ध करता हूं।

SHRIMATI VANDANA CHAVAN (Maharashtra): Sir, I also associate myself with the matter raised by the hon. Member.

PROF. MANOJ KUMAR JHA (Bihar): Sir, I also associate myself with the matter raised by the hon. Member.

श्री सुशील कुमार गुप्ता (राष्ट्रीय राजधानी क्षेत्र, दिल्ली): सर, मैं भी माननीय सदस्य द्वारा उठाए गए विषय से स्वयं को सम्बद्ध करता हूं।

श्री राजमणि पटेल (मध्य प्रदेश): सर, मैं भी माननीय सदस्य द्वारा उठाए गए विषय से स्वयं को सम्बद्ध करता हूं।

DR. FAUZIA KHAN (Maharashtra): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI BHASKAR RAO NEKKANTI (Odisha): Sir, I also associate myself with the matter raised by the hon. Member.

SHRIMATI PRIYANKA CHATURVEDI (Maharashtra): Sir, I also associate myself with the matter raised by the hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I also associate myself with the matter raised by the hon. Member.

श्री सभापति: धन्यवाद, खरगे जी। जिन मेम्बर्स को भी एसोसिएट करना है, वे कृपया स्लिप भरकर भिजवा दें।

श्री जयराम रमेश जी, आपको मेरा एक सुझाव है, आप बाद में थोड़ा चेक करिएगा। मुझे ऐसा लग रहा है कि आपकी साइड में जो सदस्य बैठे हैं, वे social distancing को follow

नहीं कर रहे हैं। मैं व्यक्तिगत रूप में नहीं, seating की बात कर रहा हूं। कृपया आप सब ऐसी व्यवस्था रखें कि जिन मेम्बर्स को जो नम्बर एलॉट किया गया है, वे उसी हिसाब से बैठें। इस तरफ तो ज्यादा सदस्य हैं ही नहीं, बाहर हैं।

चूंकि कोविड प्रोटोकोल जारी है, मैं उसी हिसाब से कह रहा हूं। आपके पीछे श्री संतोष कुमार जी बैठे हैं, मेरे ख्याल में उनको सेंटर में बैठना था। ...**(व्यवधान)**... दोनों में से किसी एक को एडजेस्ट करना चाहिए, otherwise numbers have been given by the respective parties, please follow that. डॉ. साहब, आप पहले ऊपर गए, फिर नीचे आए।...**(व्यवधान)**... वह ठीक है, but, distance is more important. ...**(व्यवधान)**... नहीं, नहीं, मैं उस ऊपर जाने की बात नहीं कर रहा हूं। कोई ऊपर नहीं जाना चाहिए। ...**(व्यवधान)**...

SPECIAL MENTIONS

MR. CHAIRMAN: Just you have to lay it.

Demand to upgrade technology infrastructure to ensure access to justice delivery system to the poor and economically disadvantaged

DR. AMEE YAJNIK (Gujarat): Covid-19 has disrupted our justice system and the social distancing norm has posed a significant challenge for access to justice. Such challenges are likely to be further compounded in the post-pandemic era. As can be seen, our Court system has, in a way, transitioned from being primarily traditional, face-to-face proceedings to online video conferencing Court processes. However, there are concerns about the capacity of Courts to adopt newer technologies as well as issues relating to the impact of a new online model of justice, particularly in terms of the barriers for more vulnerable members of society. The imperative need of the hour is to ensure that the video conferencing infrastructure is upgraded, fine tuned and enhanced substantially, so that each and every Court begins working to full strength and capacity and all matters be heard. Courts in rural areas lack basic internet access and broadband infrastructure. I urge that the Government should step in to bring in newer technologies and upgrade infrastructure to ensure that the poor and the economically disadvantaged have access to justice delivery.

SHRI SUJEET KUMAR (Odisha): Sir, I associate myself with the Special Mention made by the hon. Member.